

GOVERNMENT OF RAJASTHAN

GENERAL ADMINISTRATION (GROUP-3) DEPARTMENT

No.F. 5(31) GAD/3 /82

Dated

ORDER

Pursuant to the Judgement dated 04.01.2024, passed by the Hon'ble Supreme Court of India in Writ Petition (Civil) No. 643/2015, ***All India Judges Association vs Union of India*** on the recommendations of Second National Judicial Pay Commission (SNJPC) relating to the revision of pay, pension and allowances to the Judicial Officers, and pursuant to Cabinet Order No. **17/2024** dated **11.03.2024**, the Governor of Rajasthan is pleased to issue following orders:-

1. Telephone facility:-

In continuation and partial modification of order No. F. 5 (31) G.A./3/82, dated 10.08.2018 issued by the Department of General Administration (Group-3) of Rajasthan Government and order No. F.1(4) fin/GF&AR/2006, dated 20.09.2021 of the Finance Department of Rajasthan Government, the Judicial Officers shall be provided with the following telephone facilities:-

(i) Residential Telephone (Landline) :

- (a) The landline telephone and broadband facility (by the same or different service providers) shall be provided at the residence of the Judicial Officers with the permitted user as follows :

District Judges : Rs.1500/- per month

Senior Civil Judges and Civil Judges : Rs.1000/- per month

inclusive of rent, calls (local and STD both) and internet use.

- (b) At places where broadband facility is not available, the permissible user shall be :

District Judges : Rs.1000/- per month

Senior Civil Judges and Civil Judges : Rs.750/- per month

inclusive of rent and calls (local and STD both).

(ii) Mobile Phone :

- (a) The permissible use shall be :

District Judges : Rs.2000/- per month

Senior Civil Judges and Civil Judges : Rs.1500/- per month

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Inclusive of internet data package.

- (b) The existing facilities, in so far as they are more beneficial, shall be continued notwithstanding the above provisions.
- (iii) **Office Telephone:** Regarding telephone connection to the office, the present arrangement shall continue.

The amount already drawn as per existing provisions shall be reduced from the revised amount.

This order is being issued in accordance with the concurrence of the Finance Department vide I.D. No.192400029 Dated **22.02.2024**.

By Order of the Governor

(Sudhir Kumar Sharma)
Secretary to the Government

Copies forwarded to the followings for information and necessary action:-

1. Secretary, Hon'ble Governor.
2. ACS, Hon'ble Chief Minister.
3. All ACS/ Principal Secretaries/ Secretaries/Special secretaries/Joint secretaries.
4. All Special assitant/Private secretaries, Hon'ble Minister, State Minister.
5. PS to CS.
6. All Head of the Departments (Including District Collectors).
7. Registrar General, Rajasthan High Court, Jodhpur.
8. Registrar (Adm.) Rajasthan High Court, Jaipur bench Jaipur.
9. All District & Session Judges, Rajasthan.
10. Soliciter General, Law & Legal Affairs Deptt. Govt of India, New Delhi
11. Director, Information & Public Relation Department, Rajasthan.
12. Accountant General, Rajasthan, Jaipur.
13. Superintendent, Govt Press, Jaipur with request to publish in special edition of State Gazette.
14. Financial Advisor, Secretariat, Jaipur
15. Chief Accounts Officer, GAD (Group-4)
16. DS, Cabinet Secretariat, Jaipur in pusuant to Cabinet Order 17/2024 Dated 11.03.2024.
17. All Treasury Officers
18. Gaurd file

Secretary to the Government

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Document certified by SUDHIR KUMAR SHARMA <VABOSI8498@LIEBOE.COM>.

Digitally Signed by Sudhir Kumar Sharma
Designation: Secretary To Government
Date :13-03-2024 07:36:59